

Central Administrative Tribunal  
Principal Bench

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O. A. 2233/95

New Delhi this the 21st September, 1999

Hon'ble Smt. Lakshmi Swaminathan, Member(J).  
Hon'ble Shri S.P. Biswas, Member(A).

1. Shri S.K. Jain,  
Assistant Engineer (Civil),  
S/o Shri S.L. Jain,  
R/o 4/1712, Mittal Sadan,  
Bhola Nath Nagar,  
Delhi-110032
2. Shri H.S. Batra,  
Asstt. Engineer (Electrical),  
S/o Shri Tara Singh,  
BL-13, L Block,  
Anand Bihar,  
New Delhi-110064.
3. Shri V.S. Garg,  
Executive Engineer (Civil),  
S/o late Shri Suraj Singh,  
III-F/318, Nehru Nagar,  
Ghaziabad (UP).
4. Shri C.J. Pasrija,  
Assistant Engineer (Civil),  
S/o Shri R.D. Pasrija,  
R/o D-36, Vikas Puri,  
New Delhi. .... Applicants

By Advocate Shri Sohan Lal.

Versus

Union of India through

1. The Secretary,  
Ministry of Urban Development,  
Govt. of India, Nirman Bhawan,  
New Delhi-110011.
2. The Secretary,  
Ministry of Personnel,  
Public Grievances and Pensions,  
North Block,  
New Delhi.
3. The Secretary,  
Union Public Service Commission,  
Dholpur House,  
Shahjahan Road,  
New Delhi.
4. Director General of Works,  
Central Public Works Department,  
Nirman Bhawan,  
New Delhi. .... Respondents

None present.

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O R D E R (Oral)

(10)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Sohan Lal, learned counsel has appeared on behalf of the applicants. However, none is present on behalf of the respondents even on the second call. In the circumstances, we have heard learned counsel for the applicants and perused the records.

2. The contention of the learned counsel for the applicant is that this case is fully covered by the judgment of the Hon'ble Supreme Court in J.N. Goel & Ors. Vs. Union of India & Ors. (J.T. 1997(1) SC 451) which has been subsequently followed by the Tribunal in B.M. Singhal & Ors. Vs. Union of India & Ors. (O.A. 1461/97) which has been disposed of by order dated 18.8.1997. Learned counsel has submitted that as this O.A. has been pending adjudication from 1995, the order of the Supreme Court in J.N. Goel's case (*supra*) dated 14.1.1997 and the Tribunal's order in B.M. Singhal's case (*supra*) dated 18.8.1997 if implemented by the respondents, would cover the present case also.

3. Noting the above, in particular that the implementation of the aforesaid orders would also have the effect of dealing with the claims of the applicants in the present case, we are of the view that no separate order is called for at this stage. O.A. is accordingly disposed of. ~~.....~~ No order as to costs.

  
(S.P. Biswas)

Member(A)

'SRD'

  
(Smt. Lakshmi Swaminathan)

Member(J)